

has worked closely with the industry. A code of commitment was developed in last general election held in 2019. Both Election Commission and social media platforms worked as per the code of commitment for speedy removal of any objectionable or unlawful content. ECI has also set up a Social Media Communication Hub which is responsible for dissemination of information related to election, thereby minimising spread of misinformation including fake clips through different social media platforms. MeitY also has been working closely with WhatsApp and other social media platforms. WhatsApp has introduced various features in its platform including limiting the forwarding of messages, labeling of forwarded messages as well as ease of reporting abusive messages.

**Discussions held between the Indian and Sri Lankan PM**

1646. SHRI VAIKO:

DR. T. SUBBARAMI REDDY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the highlights of discussions held recently at New Delhi between the Indian Prime Minister and the visiting Sri Lankan Prime Minister;
- (b) whether reconciliation process in Sri Lanka for the Tamils was discussed and if so, the outcome thereof;
- (c) whether the implementation of 13th Amendment in Sri Lanka for devolution of power to the Tamil Provinces was discussed and put as a pre-condition for providing any assistance from India to Sri Lanka;
- (d) if so, the details thereof; and
- (e) if not, the reasons for which the main important point impacting the future of Sri Lankan Tamils was not discussed?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI V. MURALEEDHARAN): (a) Prime Minister of Sri Lanka Mahinda Rajapaksa paid a State visit to India from 7-11 February 2020. Prime Minister Modi and Prime Minister Rajapaksa discussed in detail all aspects of bilateral relations and international issues of mutual interest. They discussed ways to enhance economic, business and investment relations, increase people-to-people ties, promote tourism, and improve connectivity between India and Sri Lanka. Both leaders also discussed about the progress of

development cooperation projects being implemented in Sri Lanka, issues related to reconciliation, issues of fishermen, and implementation of Joint Economic Projects. Both the leaders committed to further strengthening the contacts and cooperation between the two countries to tackle the menace of terrorism.

(b) to (d) The leaders of both the countries discussed issues related to reconciliation in Sri Lanka. Our Prime Minister expressed confidence that the Government of Sri Lanka would realise the expectations of the Tamil people for equality, justice, peace, and dignity within a united Sri Lanka. He stressed that for this, it will be necessary to carry forward the process of reconciliation with the implementation of the 13th Amendment to the Constitution of Sri Lanka.

(e) Does not arise.

**Resolution in European Parliament against Citizenship (Amendment) Act**

1647. SHRI VAIKO:

DR. T. SUBBARAMI REDDY:

SHRI RAJKUMAR DHOOT:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the European Parliament discussed the issue of Citizenship (Amendment) Act, 2019 passed in India and threatened to pass resolution on the issue;

(b) if so, the details thereof;

(c) the steps taken by Government to give clarifications to the Members of European Parliament on the issue and whether any assurance was given that Indian Government would not be discriminatory to the religious minorities in India; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI V. MURALEEDHARAN): (a) and (b) Yes, the European Parliament held a debate on the Citizenship (Amendment) Act 2019 on 29 January 2020 where about fifteen Members of the European Parliament (MEPs) expressed their views. A Joint Motion for a Resolution on the matter was submitted to the European Parliament. However, the European Parliament decided to postpone voting on the Resolution.